

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 13.09.2012

The meeting No.23/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 13.09.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. Development Officer	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri J.D. Giri, Vice- Chairman	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.23/AM-13 dated 13.09.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :23/84-ALC3/2012

MEETING DATE : 13.09.2012

	Case No.:2/19/84-ALC3/2012	Party Name: MILTHA ENTERPRISES PVT.LTD,	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved
--	-----------------------------------	--	--	-----------------------------------

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyethylene Insects Nets/ Bed Nets long lasting Insecticide Incorporated Polyethylene Nets/ Polyethylene Insects nets.	70,470 Kgs.	HDPE HD T9/HDPE HD T10 High Density Polyethylene	29,309.39 Kgs.
			HDPE 55EF010 High Density Polyethylene	29,309.39 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/19/84-ALC3/2012

Party Name: MILTHA ENTERPRISES
PVT.LTD,

Meet No/Date:23/84-ALC3/2012
13.09.2012

Status:
Approved

HQ File :01/84/050/00133/AM13/

RLA File :07/24/040/00066/AM13/

Lic.No/Date:0710088225
16.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyethylene Insects Nets/ Bed Nets long lasting Insecticide Incorporated Polyethylene Nets/ Polyethylene	17,646 Kgs.	HDPE HD T9/HDPE HD T10 High Density Polyethylene	16,000 Kgs.

Insects nets. (Net content-
HDPE=14560 Kgs.)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/23/84-ALC3/2012

Party Name: MAHESH WEA VING
FACTORY

Meet No/Date:23/84-ALC3/2012
13.09.2012

Status :
Approved

HQ File :01/84/050/00221/AM13/

RLA File :07/21/040/00070/AM13/

Lic.No/Date:0710088285
18.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application, there is no evidence that the import product is gummed or de-gummed. Accordingly, the Committee considered assuming import product is de-gummed, 5% wastage has been allowed and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk (Chiffon/Chinnon/Crepe/Georgettee/Taffeta/Satin fabrics) made-ups/Sarees having the net content of MRS-2589.928 Kgs.	2589.920 Kgs.	Mulberry Raw silk of any grade (Other than Dupion yarn)	2719.416 Kgs.(including 5% wastage)

The applicant firm should specify that the same grade of silk has been used in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

4	Case No.:7/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved									
	HQ File :01/84/050/00139/AM13/	RLA File :05/23/040/00060/AM13/	Lic.No/Date:0510326104 28.05.2012										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Top made of 100% Polyester dyed woven fabric, GSM-99+/- 10%, Style No.291034</td><td>1350 Nos.</td><td>100% Polyester dyed woven fabric, GSM-99+/- 10%</td><td>2835 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-99+/- 10%, Style No.291034	1350 Nos.	100% Polyester dyed woven fabric, GSM-99+/- 10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-99+/- 10%, Style No.291034	1350 Nos.	100% Polyester dyed woven fabric, GSM-99+/- 10%	2835 Sq. meter									

5	Case No.:3/19/84-ALC3/2012	Party Name: FLOOR DECOR	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00135/AM13/	RLA File :10/24/040/00018/AM12/	Lic.No/Date:1010049775 01.06.2012	Defer Date: 27.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.			

	Case No.:4/19/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
--	----------------------------	-------------------------------------	--	----------------------------

6	HQ File :01/84/050/00136/AM13/	RLA File :35/24/040/00003/AM13/	Lic.No/Date:3510038573 15.06.2012	Defer Date: 27.09.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.				

7

Case No.:16/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved	
HQ File :01/84/050/00148/AM13/	RLA File :07/24/040/00051/AM13/	Lic.No/Date:0710089151 20.06.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking cue from SION J-124, as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Handloom Silk Rugs made out of Thrown Silk Yarn (2A grade and above)	2158.270 Kgs.	Thrown Silk Yarn (gummed and twisted), 2A grade and above.	3000 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:24/19/84-ALC3/2012	Party Name: GENUS APPARELS	Meet No/Date:23/84-ALC3/2012	Status:
--	------------------------------------	----------------------------	------------------------------	----------------

8

		13.09.2012	Approved	
HQ File :01/84/050/00156/AM13/	RLA File :05/23/040/00101/AM13/	Lic.No/Date:0510328204 25.06.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted Ladies Tunic made of 77% Polyester 23% Rayon fabric, GSM-85+/-10% (weight-771.56 Kgs.)	4300 Nos.	Knitted fabric 77% Polyester 23% Rayon, GSM-85+/-10% (weight-848.72 Kgs.)	9985 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:19/19/84-ALC3/2012	Party Name: M K P FASHIONS,	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved										
	HQ File :01/84/050/00151/AM13/	RLA File :07/24/040/00112/AM13/	Lic.No/Date:0710089251 26.06.2012											
9	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application, there is no evidence that the import product is gummed or de-gummed. Accordingly, the Committee considered assuming import product is de-gummed, 5% wastage has been allowed and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-													
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>100% Natural Silk made-ups and fabric</td><td>2784.110 Kgs.</td><td>Thrown Silk yarn</td><td>2923.315 Kgs.(including 5% wastage)</td></tr> </tbody> </table>	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	100% Natural Silk made-ups and fabric	2784.110 Kgs.	Thrown Silk yarn	2923.315 Kgs.(including 5% wastage)	<p>The applicant firm should specify that the same grade of silk has been used in the export product.</p>		
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	100% Natural Silk made-ups and fabric	2784.110 Kgs.	Thrown Silk yarn	2923.315 Kgs.(including 5% wastage)										

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.:28/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00160/AM13/	RLA File :05/23/040/00105/AM13/	Lic.No/Date:0510328494 27.06.2012	Defer Date: 27.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.09.2012.			

11	Case No.:13/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved	
	HQ File :01/84/050/00145/AM13/	RLA File :07/24/040/00111/AM13/	Lic.No/Date:0710089363 29.06.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking cue from SION J-124, as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Handloom Silk Rugs made out of Thrown Silk Yarn (2A grade and above) having the net content of thrown silk-2158.270 Kgs.	2158.270 Kgs.	Thrown Silk Yarn (gummed and twisted), 2A grade and above.	3000 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

12	Case No.:6/20/84-ALC3/2012	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00183/AM13/	RLA File :05/24/040/00111/AM13/	Lic.No/Date:0510328799 03.07.2012	Defer Date: 27.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.

13	Case No.:7/20/84-ALC3/2012	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00184/AM13/	RLA File :05/24/040/00120/AM13/	Lic.No/Date:0510328805 03.07.2012	Defer Date: 27.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.			

14	Case No.:11/19/84-ALC3/2012	Party Name: JAGRIT POLYMERS PVT. LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00143/AM13/	RLA File :35/24/040/00002/AM13/	Lic.No/Date:3510038690 04.07.2012	Defer Date: 27.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.			

15	Case No.:25/19/84-ALC3/2012	Party Name: FASHION ACCESSORIES	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00157/AM13/	RLA File :05/23/040/00129/AM13/	Lic.No/Date:0510329217 10.07.2012	Defer Date: 27.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.09.2012.			

16

Case No.:23/19/84-ALC3/2012	Party Name: ANISH (INDIA) EXPORTS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved	
HQ File :01/84/050/00155/AM13/	RLA File :05/23/040/00133/AM13/	Lic.No/Date:0510329689 13.07.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking cue from SION J-196, as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies jackets without lining made out of 100% Cotton woven velveteen fabric, GSM-250+/- 10%.	2300 Nos.	100% Cotton woven velveteen fabric, GSM-250+/- 10%, width-52"	5060 Sq. meter (@ 2.20 Sq. meter per piece
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

17	Case No.:8/20/84-ALC3/2012	Party Name: SABPAM EXPORTS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00185/AM13/	RLA File :05/24/040/00156/AM13/	Lic.No/Date:0510330614 25.07.2012	Defer Date: 27.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.			

18	Case No.:32/19/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00164/AM13/	RLA File :04/24/040/00089/AM13/	Lic.No/Date:0410138561 01.08.2012	Defer Date: 04.10.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details called for vide DIPP's letter dated 21.8.2012 for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 04.10.2012.			

19

Case No.:31/19/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved	
HQ File :01/84/050/00163/AM13/	RLA File :05/24/040/00184/AM13/	Lic.No/Date:0510331657 08.08.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Tunic made of 100% Polyester Printed woven fabric, GSM-97+/-10%, Style No. 4016708/4016708P	4170 Nos.	100% Polyester Printed woven fabric, GSM-97+/-10%	8965.50 Sq. meter
2.	Ladies Tunic made of 100% Polyester Printed woven fabric, GSM-97+/-10%, Style No. 4016708L	2700 Nos.	100% Polyester Printed woven fabric, GSM-97+/-10%	7020 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

20

Case No.:33/19/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved	
HQ File :01/84/050/00165/AM13/	RLA File :05/24/040/00175/AM13/	Lic.No/Date:0510331728 09.08.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top in 100% Rayon printed woven fabric, GSM-78+/- 10%, Style No.309126	9100 Nos.	100% Rayon printed woven fabric, GSM-78+/- 10%	15,501 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

21

Case No.:34/19/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status : Approved	
HQ File :01/84/050/00166/AM13/	RLA File :05/24/040/00176/AM13/	Lic.No/Date:0510331730 09.08.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Gown in 100% Polyester solid dyed woven fabric, GSM-	1827 Nos.	100% Polyester solid dyed woven fabric, GSM-78+/-	6828 Sq. meter

	78+/-10%, Style No.302646	10%	
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

22	Case No.:35/19/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00167/AM13/	RLA File :05/24/040/00181/AM13/	Lic.No/Date:0510331737 09.08.2012	Defer Date: 11.10.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.10.2012.			

23	Case No.:36/19/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00168/AM13/	RLA File :05/24/040/00182/AM13/	Lic.No/Date:0510331739 09.08.2012	Defer Date: 11.10.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.10.2012.			

	Case No.:37/19/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved
	HQ File :01/84/050/00169/AM13/	RLA File :05/24/040/00183/AM13/	Lic.No/Date:0510331741 09.08.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Cotton yarn dyed fabric, GSM-119(Tolerance + or -10%), Style No.CX8 7111093	3860 Nos.	100% Cotton yarn dyed fabric, GSM-119(Tolerance + or -10%)	6407.60 Sq. meter
2.	Girls Dress made of 67% Polyester 31% Viscose 2% Spandex yarn dyed fabric, GSM-230(Tolerance + or -10%), Style No.63031-2	46,150 Nos.	67% Polyester 31% Viscose 2% Spandex yarn dyed fabric, GSM-230(Tolerance + or -10%)	54,918.50 Sq. meter
3.	Men's Shirt (Half Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%), Style No.100392	17,600 Nos.	85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%)	49,456 Sq. meter
4.	Men's Shirt (Half Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%), Style No.100428	30,800 Nos.	85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%)	88,396 Sq. meter
5.	Men's Shirt (Full Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%), Style No.100427	3300 Nos.	85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%)	10,890 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/20/84-ALC3/2012

Party Name: WELSPUN INDIA LIMITED

Meet No/Date:23/84-ALC3/2012
13.09.2012

Status:
Approved

HQ File :01/84/050/00178/AM13/

RLA File :03/95/040/00317/AM13/

Lic.No/Date:0310705094

25

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/66/2012-13/Hosy., dated 12.09.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Spunlace non-woven tape rolls made from 100% Polyester Staple Fibre	5,00,000 Kgs.	Polyester Staple Fibre	6,00,000 Kgs. (inclusive of 20% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

26

Case No.:9/20/84-ALC3/2012	Party Name: MANGLAM ARTS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
HQ File :01/84/050/00186/AM13/	RLA File :05/24/040/00160/AM13/	Lic.No/Date:0510331848 13.08.2012	Defer Date: 27.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.

27

Case No.:1/23/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
HQ File :01/84/050/00217/AM13/	RLA File :05/24/040/00203/AM13/	Lic.No/Date:0510333342 31.08.2012	Defer Date: 11.10.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.

28	Case No.:2/23/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00218/AM13/	RLA File :05/24/040/00204/AM13/	Lic.No/Date:0510333349 31.08.2012	Defer Date: 11.10.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.			

29	Case No.:3/23/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00219/AM13/	RLA File :05/24/040/00210/AM13/	Lic.No/Date:0510333355 31.08.2012	Defer Date: 11.10.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.			

30	Case No.:4/23/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00220/AM13/	RLA File :05/24/040/00209/AM13/	Lic.No/Date:0510333399 31.08.2012	Defer Date: 11.10.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.			

	Case No.:6/23/84-ALC3/2012	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
--	-----------------------------------	--	--	-----------------------------------

31	HQ File :01/84/050/00222/AM13/	RLA File :03/95/040/00351/AM13/	Lic.No/Date:0310707645 05.09.2012	Defer Date: 11.10.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.				

32	Case No.:7/23/84-ALC3/2012	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
	HQ File :01/84/050/00223/AM13/	RLA File :03/95/040/00352/AM13/	Lic.No/Date:0310707646 05.09.2012	Defer Date: 11.10.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.			

MANUAL AGENDA CASES

(33)

Case No.456	M/s India Fashions Ltd., Mumbai
NC 23/AM-13, dt. 13.09.2012	File No.01/84/162/131/AM-11/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0310632105 dated 20.05.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and this case was discussed in the Norms Committee meeting. Since the export document and laboratory reports are available, NC has no role to play in terms of

fixing/revising the norms. In view of this, the Committee has decided to write to R.A. to take appropriate view in the matter while redeeming the case.

(34)

Case No.457	M/s Saivana Exports Pvt. Ltd., New Delhi
NC 23/AM-13, dt.13.09.2012	File No.01/84/162/025/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510249783 dated 23.09.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 04.10.2012.

(35)

Case No.458	M/s Modern Apparels, Mumbai
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/238/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310657811 dated 04.10.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and gone through the letter dated 12.6.2012 received from the applicant firm and observed that the firm has given the details as asked vide DGFT letter dated 12.1.2012. The Committee noted and decide that subject export item should have the details of measurement, CAD/CAM, drawing/design in order to arrive at the appropriate norms. The Committee did not agree for fixing the norms on weight basis. Accordingly, the Committee after deliberations decided to ask the applicant firm to submit the above information for consideration of the proposal. The case stands for re-listing on 11.10.2012.

(36)

Case No.459	M/s Modern Apparels, Mumbai
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/318/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310672356 dated 22.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no representative(s) from the applicant firm presented before the NC for personal hearing. The Committee gone through the letter dated 12.6.2012

received from the applicant firm and observed that the firm has given the details as asked vide DGFT letter dated 15.3.2012. The Committee noted and decide that subject export item should have the details of measurement, CAD/CAM, drawing/design in order to arrive at the appropriate norms. The Committee did not agree for fixing the norms on weight basis. Accordingly, the Committee after deliberations decided to ask the applicant firm to submit the above information for consideration of the proposal. The case stands for re-listing on 11.10.2012.

(37)

Case No.460	M/s Modern Apparels, Mumbai
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/130/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0310634031 dated 01.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no representative(s) from the applicant firm presented before the NC for personal hearing. The Committee gone through the letter dated 12.6.2012 received from the applicant firm and observed that the firm has given the details as asked vide DGFT letter dated 19.8.2011. However, applicant firm has not replied the DGFT letter dated 14.6.2012. The Committee noted and decide that subject export item should have the details of measurement, CAD/CAM, drawing/design in order to arrive at the appropriate norms. The Committee did not agree for fixing the norms on weight basis. Accordingly, the Committee after deliberations decided to ask the applicant firm to submit the above information for consideration of the proposal. The case stands for re-listing on 11.10.2012.

(38)

Case No.461	M/s Magsons Exports, New Delhi
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/033/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510322535 dated 19.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/29/2012-13/Hosy., dated 29.08.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's gown (Gents long coat)	500 Nos.	100% Polyester dyed	7.62 Sq. meter

	made of 100% Polyester dyed white minimatt fabric, GSM-156+/-10%, Style No. GC872		white minimatt fabric, GSM-156+/-10%, width-57/58"	per piece
2.	Men's gown (Gents long coat) made of 100% Polyester dyed off white minimatt fabric, GSM-156+/-10%, Style No. MS549	300 Nos.	100% Polyester dyed off white minimatt fabric, GSM-156+/-10%, width-57/58"	7.47 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.462	M/s Rampage Knitwear, Mumbai
NC 23/AM-13, dt.13.09.2012	File No.01/84/50/081/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0310381208 dated 22.05.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted sweater made of 60% Cotton, 20% Nylon, 20% wool 1/15s color knits yarn, Style: Doty	317 Kgs.	60% Cotton, 20% Nylon, 20% wool 1/15s color knits yarn	317 Kgs.
2.	Knitted sweater made of 60% Cotton, 20% Nylon, 20% wool 1/15s color knits yarn, Style: Gwendolen	408 Kgs.	60% Cotton, 20% Nylon, 20% wool 1/15s color knits yarn	408 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(40)

Case No.463	M/s Shankar Packagings Ltd., Mumbai
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/411/AM-12/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0310671648 dated 19.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from amended SION H-97, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate bulk containers net contents of exports: Masterbatch Colour:3.68 MT, Conductive Black: 6.55 MT, Polypropylene Granules: 818.18 MT., HDPE Granules:4.25 MT, LLDPE:40.95 MT, LDPE:40.95 MT, UV Stabiliser Masterbatch: 18 MT, Masterbatch White: 6.14 MT, Masterbatch Antifibrillant:12.27 MT	951 MT	Relevant Polypropylene Granules	1.10 Kg/Kg content in the export product
			Relevant HDPE Granules	1.10 Kg/Kg content in the export product
			Relevant Masterbatch Antifibrillant	1.10 Kg/Kg content in the export product
			Relevant Masterbatch White	1.10 Kg/Kg content in the export product
			Relevant Masterbatch Colour	1.10 Kg/Kg content in the export product
			Relevant Conductive Black	1.10 Kg/Kg content in the export product
			LLDPE	1.05 Kg/Kg content in the export product
			LDPE	1.05 Kg/Kg content in the export product
			U.V. Stabilizer Masterbatch (containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	2% of the Resin content in Export product.

The R.A. shall be advised to take necessary action subject to compliance of other **usual** conditions.

(41)

Case No.464	M/s Shankar Packagings Ltd., Mumbai
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/387/AM-12/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0310685760 dated 12.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from amended SION H-97, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate bulk containers: Net contents of exports: Relevant Polypropylene Granules: 818.18 MT., HDPE Granules:4.25 MT, Master batch Antifibrillant:12.27 MT, Master batch White: 6.14 MT, Master batch Colour:3.68 MT, Conductive Black:6.55 MT, LLDPE:80 MT, UV Stabiliser Master batch (containing not more than 20% U.V. Stabiliser): 18 MT	949.070 MT	Relevant Polypropylene Granules	899.998 MT (1.10 Kg/Kg content in the export product
			HDPE Granules	4.675 MT (1.10 Kg/Kg content in the export product
			Master batch Antifibrillant	13.50 MT (1.10 Kg/Kg content in the export product
			Relevant Master batch White	6.754 MT (1.10 Kg/Kg content in the export product
			Relevant Master batch Colour	4.048 MT (1.10 Kg/Kg content in the export product
			Conductive Black	7.205 MT (1.10 Kg/Kg content in the export product
			LLDPE	84 MT (1.05 Kg/Kg content in the export product
			U.V. Stabilizer Master batch (containing not	18.36 MT (2% of the Resin content in Export product.

		more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	
--	--	--	--

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(42)

Case No.465	M/s Shankar Packagings Ltd., Mumbai
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/375/AM-12/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0310671642 dated 19.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from amended SION H-97, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate bulk containers net contents of exports: Polypropylene Granules: 818.18 MT., HDPE Granules:4.25 MT, Masterbatch Antifibrillant:12.27 MT, Masterbatch White: 6.14 MT, Masterbatch Colour:3.68 MT, Conductive Black:6.55	951 MT	Polypropylene Granules	899.998 MT (1.10 Kg/Kg content in the export product
			HDPE Granules	4.675 MT (1.10 Kg/Kg content in the export product
			Masterbatch Antifibrillant	13.50 MT (1.10 Kg/Kg content in the export product
			Masterbatch White	6.75 MT (1.10 Kg/Kg content in the export product
			Relevant Masterbatch Colour	4.048 MT (1.10 Kg/Kg content in the export product
			Relevant Conductive	7.205 MT (1.10 Kg/Kg content

	MT, LLDPE:40.95, LDPE:40.95, UV Stabiliser Masterbatch: 18 MT	Black	in the export product
		LLDPE	43 MT (1.05 Kg/Kg content in the export product
		LDPE	43 MT (1.05 Kg/Kg content in the export product
		U.V. Stabilizer Masterbatch (containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	18.36 MT (2% of the Resin content in Export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(43)

Case No.466	M/s Shankar Packagings Ltd., Mumbai
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/022/AM-13/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0310692365 dated 26.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from amended SION H-97, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate bulk containers net contents of exports: Polypropylene Granules: 818.18 MT., HDPE Granules:4.25 MT,	973.830 MT	Relevant Polypropylene Granules	899.998 MT (1.10 Kg/Kg content in the export product
			HDPE Granules	4.675 MT (1.05 Kg/Kg content in the export product

	Masterbatch Antifibrillant:12.27 MT, Masterbatch White: 6.14 MT, Masterbatch Colour:3.68 MT, Conductive Black:6.55 MT, LLDPE:104.76 MT, U.V. Stabiliser Masterbatch (for export with U.V. Stabiliser): 18 MT	Masterbatch Antifibrillant	13.50 MT (1.10 Kg/Kg content in the export product
		Relevant Masterbatch White	6.75 MT (1.10 Kg/Kg content in the export product
		Relevant Masterbatch Colour	4.048 MT (1.10 Kg/Kg content in the export product
		Relevant Masterbatch Conductive Black	7.200 MT (1.10 Kg/Kg content in the export product
		LLDPE (fir liner)	110 MT (1.05 Kg/Kg content in the export product
		U.V. Stabilizer Masterbatch (containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	18 MT (2% of the Resin content in Export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
